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Title: Regarding inclusion of Ostomy patients in the Permanent Disability Category

SHRI SYED IMTIAZ JALEEL (AURANGABAD): Ostomy is a type of surgery required when a person has lost the normal functions of the bowel or bladder due to Cancer, birth defect, Ulcerative Colitis etc.

The Department of Social Justice, in the committee meeting of 2019 had rejected the request for Disability status of Ostomy on the grounds that it's a Medical condition and not a Permanent Disability.

GST council has reduced GST on Ostomy appliances from 12% to 5%.

Ministry of Social Justice, Maharashtra has a recommendation to declare Ostomy as a disability.

Ostomy is a Disability in Canada, USA, UK, Australia, New Zealand, then why Government of India is not considering it as disability. I request the Honorable Minister to include ostomy patients in permanent disability (Divyanggan) category with severe disability so that they will also get benefits at par with other differently abled persons.